

(2011) 04 GUJ CK 0198
In the Gujarat High Court

Case No : Letters Patent Appeal No. 626 of 2011 in Special Civil Application No. 26766 of 2007

State of Gujarat

APPELLANT

Vs

Hiraben Jesinghji

RESPONDENT

Date of Decision : 29-04-2011

Acts Referred:

Citation : (2011) 04 GUJ CK 0198

Hon'ble Judges : V.M. Sahai, J;G.B. Shah, J

Bench : Division Bench

Advocate : Government Pleader, for the Appellant; Bhuneshcrupera, for the Respondent

Final Decision : Dismissed

Judgement

M. Sahai, J.—We have heard Mr. N.J. Shah, learned Assistant Government Pleader for the Appellant and Mr. B.C. Rupera, learned Counsel for the Respondent.

2. This Letters Patent Appeal has been filed, challenging the order dated 05.05.2009, passed by the learned Single Judge in Civil Application No. 5306 of 2009.

3. The present Appellant moved an application before the Single Judge for out of turn hearing of the writ petition. The learned Single Judge has dismissed the application on the ground that old matters are pending in the cause list and this being a relatively fresh matter which has been admitted in January 2008, cannot be granted precedence over older matters.

4. We agree with the view taken by the learned Single Judge. This Appeal is devoid of any merit and is accordingly dismissed.